

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 103(ND)/2014
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPAN^{AW}Y LAW TRIBUNAL ON 12.04.2017**

NAME OF THE COMPANY : M/S. Avigo Trustee Company Ltd.
V/s.
M/s. Hythro Power Corporation Ltd. & Ors.

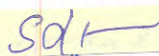
SECTION OF THE COMPANIES ACT: 397/398

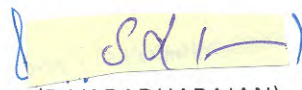
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mohd. Nizam Pashe, Adv.		Respondents	
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ORDER

Learned counsel for the parties are present. In compliance with the direction dated 02.03.2017 ~~as per~~ the order passed by the NCLT, Chennai dated 17.03.2017 has been placed on record. Perusal of the same disclosed that the application filed by the respondent in C.A. No. 14/2016 before the Chennai Bench raising about maintainability on technical grounds has been dismissed. Learned counsel for the petitioner insist that the transfer application as well as amendment application should be taken for disposal. However, in relation to the transfer since it is the prerogative of the Hon'ble President under the NCLT rules to consider the same it is required to be listed before the Hon'ble President, NCLT for consideration. Hence, the matter be listed before the Hon'ble Principal Bench for consideration of the transfer petition on 28.04.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
12.04.2017